

(iii) G.S.R. 397(E) published in Gazette of India dated the 29th April, 1976 together with the explanatory memorandum. [Placed in Library. See No. LT-10799/76].

(3) A copy of Notification No. S.O. 1165 (Hindi and English versions) published in Gazette of India dated the 27th March, 1976 containing Corrigendum to Notification No. S.O. 825(E) dated the 31st October, 1975, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-10800/76].

(4) A copy each of Notification No. S.O. 304(E) and 305(E) published in Gazette of India dated the 15th April, 1976 containing Corrigenda to Notification No. S.O. 267(E) dated the 31st March, 1976, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-10801/76].

(5)(i) A copy of Notification No. (GHN 20) GST-1076/(S. 49) (47)-TH published in Gujarat Government Gazette dated the 3rd April, 1976, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification. [Placed in Library. See No. LT-10802/76].

ANNUAL REPORT AND AUDITED ACCOUNTS OF NEW INDIA ASSURANCE COMPANY LTD. BOMBAY FOR 1974

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the New India Assurance Company Limited, Bombay, for the year 1974 along with the Audited Accounts and

the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-10803/76].

12.02 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 10th May, 1976, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion and voting on the Demands for Grants under the control of the Ministry of Law, Justice and Company Affairs.

(3) At 6 p.m. on Tuesday, the 11th May, 1976, submission to the vote of the House of the outstanding Demands for Grants in respect of the Budget (General) for 1976-77.

(4) Discussion on the Resolution seeking approval of the Notification G.S.R. No. 314-E, dated the 1st May, 1976 regarding export duty on Hides, Skins and Leather, tanned and untanned.

(5) Consideration and passing of the Finance Bill, 1976.

12.04 hrs.

COAL MINES (NATIONALISATION) AMENDMENT BILL*

THE MINISTER OF ENERGY (SHRI K. C. PANT): I beg to move for leave to introduce a Bill further to amend the Coal Mines (Nationalisation) Act, 1973.

*Published in Gazette of India Extraordinary Part II, section 2, dated 7-5-76.